

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 40/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)


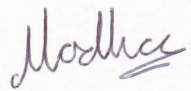
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: M/s. EZ XBRL Solutions Inc.

V/s.

M/s. EZ-XBRL Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 98, 241 & 242 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Rahul D. Oak, Adv Mayur Khordpute	Adv for Petitioners.	
2)	Sumil Purohit, Raj Panchmatia Pahwan Jehangir Madhav Kansaria Atika Vaz i/b Khaute & Co.	Advocates for Respondents	

Order

CP No. 40/98, 241 & 242/NCLT/MB/MAH/2016

On the mentioning made by the Petitioner Counsel, the Respondent Counsel
has agreed not to hold any Board meetings except running day to day affairs of the

company, therefore, the Company is hereby directed not to hold any Board meetings except running day to day affairs of the company, until further orders.

The Respondent side is directed to reply to the Main Petition within two weeks hereafter and rejoinder if any, within two weeks thereafter.

List this matter for hearing on 11.11.2016.

sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)